

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Miscellaneous Application No. 85491 of 2020

(On behalf of Appellant)

in

Excise Appeal No. 86965 of 2016

(Arising out of Order-in-Appeal No. KLH-EXCUS-000-APP-227-2015-16 dated 02.03.2016 passed by the Commissioner of Central Excise (Appeals), Pune-II)

Commissioner of Central Excise, Kolhapur

Appellant

Vasant Plaza, 4th & 5th floor,
C.S. No. 1079/2 KH, Rajaram Road,
Bagal Chowk, Kolhapur 416 001.

Vs.

M/s. Mather & Platt Pumps Ltd.

Respondent

E-25, MIDC Gokul Shirgaon,
Dist. Kolhapur 416 234.

WITH

Excise Miscellaneous Application No. 85485 of 2020

(On behalf of Appellant)

in

Excise Appeal No. 86824 of 2019

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0634-2018-19 dated 06.02.2019 passed by the Commissioner of Central Tax (Appeals-I), Pune)

Commissioner of CGST, Kolhapur

Appellant

Vasant Plaza, 4th & 5th floor,
C.S. No. 1079/2 KH, Rajaram Road,
Bagal Chowk, Kolhapur 416 001.

Vs.

**M/s. Sar Senapati Santaji Ghorpade Sugar
Factory**

Respondent

Belewadi-Kalamma, Kagal,
Dist. Kolhapur

Appearance:

Shri Sanjay Hasija, Superintendent, Authorised Representative for the Appellant

Shri Shireesh Kumar Parab, for the 1st Respondent

Shri J.N. Somaiya, Advocate, for the 2nd Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. **A/86684-86685/2021**

Date of Hearing: 18.08.2021

Date of Decision: 18.08.2021

PER: BENCH

Revenue has filed these miscellaneous applications seeking withdrawal of appeals, as the amount involved in these two cases is less than that prescribed by litigation policy Circular F. No. 390/Misc/116/2017-JC dated 22.08.2019.

2. We have considered the miscellaneous applications.

3. The miscellaneous applications are allowed and the appeals dismissed as withdrawn.

(Order pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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